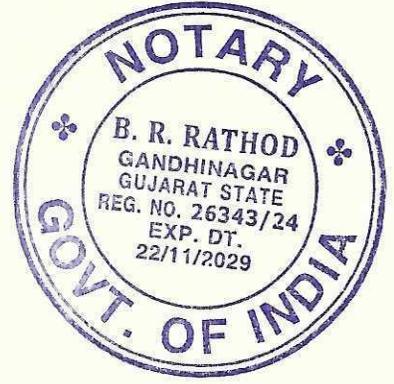


BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

APPEAL No. 577 OF 2025 (WZ)



IN THE MATTER OF:

KALOL GIDC INDUSTRIES ASSOCIATION

... APPELLANT

VERSUS

GUJARAT POLLUTION CONTROL BOARD & ORS.

... RESPONDENTS

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1 & 2 –
GUJARAT POLLUTION CONTROL BOARD

I, Hitesh Indravadan Maniar, adult, having my office at Paryavaran Bhavan, Sector 10-A, Gandhinagar 382 010 in the State of Gujarat, do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Senior Scientific Officer & Unit Head - Gandhinagar, Gujarat Pollution Control Board – respondent no. 1 in the present appeal and am the respondent no. 2 in the appeal. I am conversant with the facts of the present case. I am authorized to swear the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.
2. The present appeal has been filed challenging the direction given by the State Pollution Control Board in exercise of powers available to it under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to the appellant by which the appellant has been ordered *inter alia* to – (i) close down operation of Common Effluent Treatment Plant (CEPT), (ii) stop reception of wastewater from member industrial

Maniar

units, and (iii) to submit additional bank guarantee of Rs. 25 lacs for compliance assurance of the closure direction.

3. This Hon'ble Tribunal, after hearing the appellant, passed an order on 25.09.2025, admitting the appeal and staying the operation and execution of the impugned closure direction.
4. By virtue of the interim order passed by the Hon'ble Tribunal, the appellant would otherwise be able to continue with its operations. However, subsequent to the order dated 25.09.2025 passed by this Hon'ble Tribunal, the appellant submitted a letter dated 15.10.2025 to the State Pollution Control Board informing that it would like to voluntarily shut down the existing effluent treatment plant for civil strengthening work for a period of 45 days.
5. An inspection of the CETP of the appellant was carried out by the officers of the State Pollution Control Board on 30.10.2025. It was found that the unit is not functional. All operations have been stopped. There is no receipt of wastewater from the member units since 20.10.2025. A copy of the report of inspection carried out on 30.10.2025 is annexed herewith and marked as **Annexure R-1**.
6. Simultaneously, the appellant informed that it is commencing the process of shifting towards becoming a Zero Liquid Discharge (ZLD) unit, and has in fact started the procedure.
7. Today, the appellant is not accepting any wastewater from its members and is not performing any operation of treating the effluent. The plant of the appellant is non-functional as on date, and is undergoing the process of making a shift towards being ZLD unit.

Bunian



8. In view of the aforesaid events, all of which have happened subsequent to the making of the impugned order by the State Pollution Control Board and filing of the appeal by the appellant before this Hon'ble Tribunal, the cause for continuing the appeal challenging the closure direction now does not survive.

Deponer

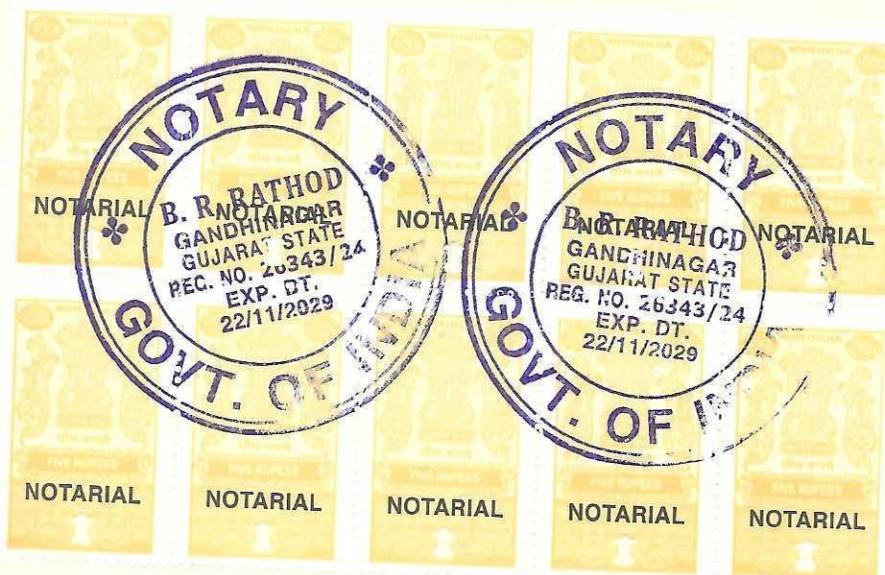
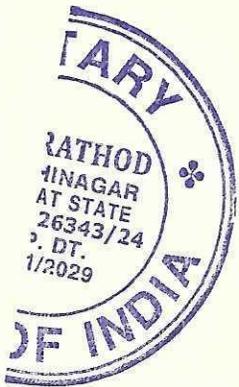
DEPONENT

VERIFICATION

Verified at Gandhinagar on this 24th day of November, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and information derived from records, that nothing stated therein is false and that nothing material has been concealed therefrom.

Deponer

DEPONENT



RG. SERIAL No. 154
BOOK No. 99
PAGE No. 99
DATE 24/11/2025

B. R. Rathod
B. R. RATHOD
NOTARY
GOVT. OF INDIA

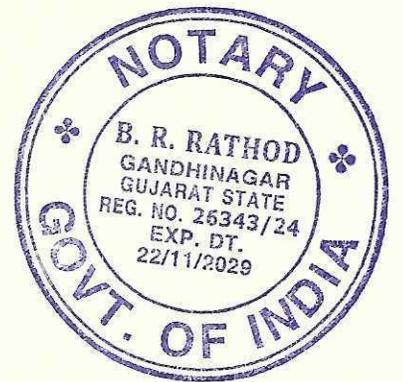
24 NOV 2025

SOLEMNLY AFFIRMED
BEFORE ME

B. R. Rathod

B. R. RATHOD
NOTARY
GOVT. OF INDIA

24 NOV 2025



Annexure - R1

GUJARAT POLLUTION CONTROL
BOARD

GANDHINAGAR, PARYAVARAN BHAVAN, SECTOR
10/A,
GANDHGINAGAR-382010,
(T) (079) 23222056

No.: GPCB / GANDHINAGAR / PCBID-28811 / 880834 Date:

1. Name & Address of the industry : Kalol G.I.D.C Ind.Association (Cetp)
PLOT NO:39,40, 39,40, G.I.D.C
., ESTATE, KALOL, KALOL -
382725
DIST: Gandhinagar., TAL: Kalol
2. Scale & Category : Small/Red
3. Name of the authorised person :
4. Date of commencement of production : 20/05/2009
5. Date & time of visit : 30/10/2025 01:00 hrs
6. Name of the person contacted : G.B.Patil (President)
7. References

8. Observation crux

Type	Detail
AIR	~ 06/11/2025 CETP has provided one D.G. set (125 kVA Capacity) as standby. Diesel is used as fuel in D.G. set , Entry By DEE A.A. Gadhvi, SO Ms. NEETA B. DESAI, SSA
Water	~ 06/11/2025 CETP has provided Primary Treatment Units (Collection Tank, Equalization Tank, Flash Mixture, Primary Clarifier) and Secondary Treatment Units (Aeration Tank, Secondary Clarifier, Filter Press) followed by Activated Carbon Treatment

	<p>Water Vessel with Air Grid Line leading to Final Treated Wastewater Tank. At present, final treated wastewater is discharged into drainage line of Kalol Nagarpalika ultimately leading to the Oxidation Pond of Nagarpalika. During inspection, all CETP units are found not in operation. During inspection no waste water discharge is observed. CETP has provided flow meters on the inlet & outlet line of the CETP and readings are noted as: 003086 m³ & 219279 m³ respectively. Unit has yet not started up gradation work of existing CETP. , Entry By DEE A.A. Gadhvi, SO Ms. NEETA B. DESAI, SSA</p>
Haz	<p>~ 06/11/2025 During the inspection, approx. @70 MT Chemical Sludge is found stored in HDPE bags at the hazardous waste storage area. CETP has obtained the membership of TSDF site of M/s. Ecocare Infrastructures Pvt. Ltd., valid up to 31/12/2026., Entry By DEE A.A. Gadhvi, SO Ms. NEETA B. DESAI, SSA</p>
General	<p>~ 06/11/2025 Kalol CETP is visited with reference to verify compliance w.r.t. direction dated 02/05/2025 under section 33-A of the Water Act, 1974 and progress of proposed ZLD. Unit is engaged for the Treatment of Industrial Effluent = 350 KLD. CETP has obtained CTE-Amendment for existing CETP up gradation which is valid up to 10/04/2032. Currently, there are 33 member units associated with the CETP. Among them, 22 member units are sending their wastewater to the CETP through a pipeline network, whereas the remaining 11 member units (outside GIDC) are transporting their wastewater to the CETP using designated tankers for subsequent treatment. During visit, CETP is found not in operation. CETP has stopped the receiving of waste water from their member units from 20.10.2025. Unit has planned for ZLD. During inspection civil construction work in plot no. 35/1 & 35/2 is going on. Necessary instructions are issued to the unit. , Entry By DEE A.A. Gadhvi, SO Ms. NEETA B. DESAI, SSA</p>

9. Details of samples taken during inspection

No Record Available

10. Inspection team

: A.A. Gadhvi, SO

Ms. NEETA B. DESAI, SSA

11.Instruction Details:

Sr No.	View Instruction	Type of Instruction
1	Haz. Waste details form III અને IV XGN પર નયિમતિ અપડેટ કરવા.	Haz
2	આપના એકમના લેબ બીલનાં નાણાં અને પાણી ઉપકર બોર્ડને ચુકવવાના બાકી હોય સત્વરે ચૂકવી દેવા.	Water
3	છેલ્લા ત્રણ માસના ઉત્પાદન ,પાણી વપરાશ, ગંદાપાણી નો ઉદ્ભવ/સંગ્રહ/નકાલ, બળતણ વપરાશ, જોખમી વેસ્ટના ઉદ્ભવ /સંગ્રહ/નકાલની વગિતો જરૂરી પુરાવા સહિત રજૂ કરવી.	Water
4	આપના દ્વારા તા.19/10/2025 થી CETP નું upgradation માટેનું maintainance કામ શરૂ કરેલ છે.	Water
5	ZLD માટેનો progress report રજૂ કરવો.	Water
6	Board દ્વારા પાઠવેલ Directions ની શરતો નું પાલન કરવું.	Water
7	આપના member એકમો નું list રજૂ કરવું.	Water

12. Photographs:



Photographs



Photographs

13. Documents Collected:

NIL

14. NEI Document:

NEI

15. Check List:

Sr No.	Question	Option	Remark
1	Applicability of Rule-6/Rule-9 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof	NA	

2	Inclusion in Eco Sensitive Zone (Notified / Draft) of Protected Areas	NA	
3	Environmental Audit Scheme of GPCB	NA	
4	Online Continuous Emission & Effluent Monitoring Systems installed and connected with SPCB / CPCB.	Yes	provided
5	EIA Notification, 2006 and Amendment thereof	NA	
6	CRZ Notification, 2019 and Amendment thereof	NA	

GPCBID: 28811, InwID: 0, Print by: 364

Print Date: 07/11/2025 04:18:10